



# Central Information Commission

2<sup>nd</sup> Floor, August Kranti Bhawan,  
Bhikaji Cama Place, New Delhi – 110 066  
**Website: [www.cic.gov.in](http://www.cic.gov.in)**

**Decision No.5220/IC(A)/2010**

**F. No.CIC/MA/C/2010/000021**

**Dated, the 12<sup>th</sup> March, 2010**

Name of the Appellant: Shri. M.G. George

Name of the Public Authority: D.G.F.T.

## **Facts: <sup>i</sup>**

1. The complainant, on behalf of a Company, has sought for inspection of a file concerning the Company, which is identified in his RTI application. He has stated that, upon inspection, he would identify the required documents. Since there was no reply from the CPIO and the Appellate Authority, he has submitted complaint before the Commission and pleaded for allowing inspection of the concerned file.

## **Decision:**

2. The CPIO is directed to allow inspection of the concerned file, as per the provisions of the RTI Act, within 15 working days from the date of issue of this decision, so as to enable the complainant to identify and specify the required documents, which should be furnished to him, as per the provisions of the Act.

3. The complainant is advised to re-submit a copy of the RTI application to the concerned CPIO of the respondent at the earliest, for ready reference.

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<sup>i</sup> ***“If you don’t ask, you don’t get.” - Mahatma Gandhi***

4. The complaint is thus disposed of.

Sd/-  
(Prof. M.M. Ansari)  
Central Information Commissioner<sup>ii</sup>

Authenticated true copy:

(M.C. Sharma)  
Deputy Registrar

**Name & address of Parties:**

1. Sh. M.G. George, M/s Consolidated Photo & Finvest Limited, 11/5B Basement, Pusa Road, Opp. Telephone Exchange, New Delhi – 110 005.
2. The CPIO & Zonal Jt. Director General of Foreign Trade, Central Licensing Area,A-Wing, I.P. Bhavan, New Delhi – 110 002.
3. The Appellate Authority, DGFT, Central Licensing Area,A-Wing, I.P. Bhavan, New Delhi – 110 002.

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<sup>ii</sup> “*All men by nature desire to know.*” - Aristotle